

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3084
ANSWERED ON:05.09.2007
DE-RECOGNISATION OF MEDICAL COURSES
Nayak Shri Ananta

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Medical Council of India (MCI) has de-recognized several undergraduate and postgraduate courses in the country;
- (b) if so, the details thereof and the reasons therefor;
- (c) the impact on the students pursuing such courses;
- (d) the details of the reaction of the Government thereto;
- (e) whether Medical Council of India has cancelled 3000 seats in several medical colleges;
- (f) if so, the details thereof;
- (g) the reaction of the Government thereto;
- (h) whether the Government proposes to issue directions to restore the seats in colleges; and
- (i) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a)to(i): Medical Council of India (MCI) is competent to recommend to the Central Government to initiate action against the medical colleges for withdrawal of recognition under Section 19 of the Indian Medical Council Act, 1956 on the grounds of severe deficiencies affecting quality of medical education. The Central Government, being the final authority to de-recognize any undergraduate and postgraduate course being run in the country, takes appropriate decision on the MCI recommendations in the matter after consulting medical institutions, University and the State Government concerned. In the interest of ensuring quality of medical education, MCI conducts periodic inspection of medical institutions and advises the concerned medical institutions not to proceed with further admissions until the Central Government takes a final decision on its proposal for de- recognition.

In the recent past, MCI recommended to the Central Government for de-recognition of MBBS courses in 16 medical institutions due to deficiencies in terms of teaching faculty, infrastructure, clinical material and equipments etc. were found at the time of inspection. Out of these, 12 are government medical colleges and 4 are private medical colleges. As regards Post Graduate (PG) courses, MCI advised nine (9) medical colleges (5 are in government sector and 4 in private sector) not to proceed with admissions in various recognized PG courses as the Council recommended to the Central Government for their de-recognition. This Ministry is examining these recommendations of MCI and will take necessary action in due course as per the procedures stipulated in IMC Act.